

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:332
ANSWERED ON:20.03.2013
STATUS OF DEEMED TO BE UNIVERSITIES
Rao Shri Sambasiva Rayapati

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the total number of deemed to be universities in the country, State/UT-wise;
- (b) whether the Government has reviewed the functioning of these deemed to be universities;
- (c) if so, the outcome thereof including the number of such universities which failed to satisfy the criteria for deemed to be university and their present status;
- (d) whether the students studying in such universities face uncertainties with regard to their education and recognition; and
- (e) if so, the details thereof and the steps taken/being taken by the Government in this regard?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI M.M.PALLAM RAJU)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO.332 FOR 20.03.2013 ASKED BY HON'BLE MEMBER SHRI RAYAPATI SAMBASIVA RAO REGARDING STATUS OF DEEMED TO BE UNIVERSITIES.

(a) At present, there are 130 deemed to be universities in the country. The State-Wise/UT-Wise break up is as follows: Andhra Pradesh-7, Arunachal Pradesh-1; Bihar-2; Chandigarh-1; Delhi-12; Gujarat-2; Haryana-5; Jharkhand-2; Karnataka-15; Kerala-2; Madhya Pradesh-3; Maharashtra-21; Orissa-2; Punjab-2; Pondicherry-1; Rajasthan-8; Tamilnadu-29; Uttar Pradesh-10; Uttarakhand-4; West Bengal-1.

(b) & (c) Yes, Madam. Pursuant to the general perception about dilution of academic standards in certain institutions deemed to be universities, the Government on 6th July, 2009 constituted a Committee of eminent academic experts to review the functioning of institutions deemed to be universities and the desirability of their continuance as such. The Review Committee, on the basis of their evaluation and assessment categorized the existing deemed to be universities into three groups, namely, (1) 38 institutions, which on an aggregate of their achievements and their performance as well as potential, justified their continuation as deemed universities. (Category I or (A). (2) 44 institutions, which on an aggregate were found to be deficient in some aspects which need to be rectified for a three years period for them to transit into first category for their continuation as "deemed universities". (Category II or (B). (3) 44 institutions deemed to be universities which, neither on past performance nor on promise for the future, have the attributes, to retain their status as universities. (Category III or (C). The report has been accepted by Government in principle. In respect of Category 'III' deemed to be universities, the matter is sub judice in Supreme Court of India in W.P.(C) No.142 of 2006 (Viplav Sharma Vs Union of India and Ors).

(d) & (e) A Task Force was constituted on 16/11/2009 in order to suggest ways and means to safeguard the interests of students studying in category 'C' institutions. The Task Force has classified the institutions into seven categories and suggested possible ways of protecting the interest of students in each of the categories. However, no further action was taken on this report in view of status quo ordered by the Supreme Court in respect of those 44 deemed to be universities.